

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

13. IA(IBC)(PLAN)/18(MB)2024
IN
C.P. (IB)/1164(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Edelweiss Asset Reconstruction
Company Limited
Vs
Perfect Engineering Products Limited

Section 7, 30 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Abhishek Anand a/w Adv. Karan Kohli and Adv. Megha Sharma for the Applicant/ Resolution Professional present through virtual mode.

IA-18/2024

2. This is an Application filed u/s 30 by the Resolution Professional seeking approval of the Resolution Plan.
3. At the time of hearing, this Bench noticed that the Volume-IV of the captioned Petition is not available.
4. Ld. Counsel for the Applicant sought time to rectify the same. The matter is adjourned to **02.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)